

*[Translation]***Shifting of Urban Land**

3080. SHRI MOHAN SINGH: Will the Minister of URBAN AFFAIRS & EMPLOYMENT be pleased to state:

(a) the name of the owners of the land which is likely to return by the DDA after the scrap of Urban Land (Ceiling and Regulation) Act, 1976;

(b) the details of land and the market value thereof as on date; and

(c) the amount spent so far by the DDA in the aforesaid land and the loss likely to be incurred by the DDA?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI): (a) to (c) The Government of National Capital Territory of Delhi has reported that there is no proposal to return land to any former land-owner after the scrap of Urban Land (Ceiling & Regulation) Act, 1976.

Indian Police Act

3081. SHRIMATI KAILASHO DEVI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal to amend the Indian Police Act;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (c) Pursuant to the directions of the Supreme Court dated the 20th July, 1998 in W.P. (Civil) No. 31 of 1996, a Committee was constituted to suggest ways and means for implementation of the pending recommendations of the National Police Commission including amendment of the Indian Police Act. The first report of this Committee has been filed in the Supreme Court as directed by it. The term of the Committee has been extended for submitting its 2nd and final report. The case is enlisted for further hearing in the Supreme Court on 22.3.99.

*[English]***Fifth Pay Commission**

3082. SHRI VIJAY SINGH SOY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Vth Pay Commission has recommended certain structural changes in the cadre of Official Languages Services;

(b) if so, the details thereof;

(c) whether the Government have adopted this pathetic attitude to this small cadre and if so, the reasons therefor; and

(d) the time by which these recommendations of the Vth Pay Commission are likely to be implemented?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) Yes, Sir.

(b) to (d) The Vth Pay Commission has recommended the upgradation of the pay scale of Director from existing prervised Rs. 3700-5000 to Rs. 4500-5700 prervised. It has also proposed the creation of 20 posts of Joint Director in the pay scale of Rs. 3700-5000 (prervised) by redistribution of existing posts of Deputy Director. The creation of 65 posts of Assistant Director Grade-I in the prervised pay scale of Rs. 2500-4000 by re-distribution of existing posts of Assistant Director has also been recommended. The Government has since accepted the recommendation of the Pay Commission in regard to Assistant Directors only. Action to obtain requisite concurrence of the competent authority in respect of other recommendations concerning the Central Secretariat Official Language Service has already been taken and decisions are awaited.

No time limit for implementation of these recommendations, however, can be prescribed.

ISI Activities in J&K

3083. SHRI R.S. GAVAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to launch a counter campaign against the Pakistani Inter Services Intelligence (ISI) Media propaganda activities in J & K;

(b) if so, the details thereof;

(c) whether the Security agencies have expressed displeasure over entrusting the task to Doordarshan;

(d) if so, the reasons therefor;

(e) whether the Government also propose to set-up other TV Channels for this purpose; and

(f) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (f) Government is taking appropriate action in this regard.

[Translation]

Allotment of Land to Hospitals

3084. SHRI SUSHIL KUMAR SINGH:
DR. BIZAY SONKAR SHASTRI:

Will the Minister of URBAN AFFAIRS & EMPLOYMENT be pleased to state:

(a) whether the Government have allotted land free of cost to private hospitals and schools in Delhi;

(b) if so, the details thereof;

(c) whether the objectives/purposes for the allotment are being achieved by these hospitals and schools;

(d) if not, the reasons therefor; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) No, Sir. Land to hospitals and schools is allotted as per land rate notified from time to time.

(b) to (e) In view of (a) above, question does not arise.

[English]

Convention on Animal Welfare Organisation

3085. SHRI DILEEP SANGHANI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether a convention on animal welfare organisation was held at Dholka in Gujarat in December, 1998;

(b) if so, the main focus of the convention; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) to (c) Information is being collected and will be laid on the Table of the House.

[Translation]

Acquired the Agricultural Land

3086. SHRI RAJVEER SINGH: Will the Minister of CHEMICALS AND FERTILISERS be pleased to state:

(a) whether the Government had acquired the agricultural land in Aonla Bareilly for the expansion of IFFCO plant;

(b) if so, whether the amount of compensation and employment to one member of each family have not been provided to farmers so far; and

(c) the time by which the same is likely to be provided to landless and poor farmers?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL): (a) No agricultural land was acquired for the Expansion of the Aonla plant of Indian Farmers Fertiliser Cooperative Limited (IFFCO) at Aonla in Bareilly, U.P.

(b) and (c) Do not arise.

[English]

Drinking Water Scheme

3087. SHRIMATI JAYANTI PATNAIK:
SHRI TATHAGAT SATPATHY:

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) the target fixed for drinking water scheme in Eighth Five Year Plan and the achievement made thereon, State-wise;

(b) the number of villages facing water problem as on date, State-wise;

(c) the target fixed for the provision of safe drinking water to the villages facing water problem, State-wise; and